## GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:575
ANSWERED ON:28.07.2010
RATES OF SHOOTING MOVIES IN PROTECTED MONUMENTS
Owaisi Shri Asaduddin

## Will the Minister of CULTURE be pleased to state:

- (a) whether the Government proposes to revise the rates of shooting movies in centrally protected monuments;
- (b) if so, the details thereof;
- (c) whether the Government has amended the 1959 Act to increase the rates;
- (d) if so, the details thereof;
- (e) whether the Government proposes to utilize the revenue so generated to upkeep these monuments;
- (f) if so, the annual revenue likely to be received from these monuments; and
- (g) the extent this steps is likely to help for the betterment of national monuments in the country?

## **Answer**

## MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a)&(b) No, Sir. There is no active proposal at present to enhance the rates of shooting movies in centrally protected monuments.

(c)&(d) No, Sir.

(e),(f) &(g) There is no provision to plough back the revenue generated through filming operations for the upkeep and maintenance of Centrally-protected monuments. This revenue is deposited in the Consolidated Fund of the Government of India.